

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 15th day of May 1997.

Original Application no. 429 of 1995.

Hon'ble Mr. S. Dayal, Administrative Member.

Shri Chander Mohan,
S/o Shri Bhawani Prasad,
Master of Craftsman (Electrical),
Northern Railway, Khurja Jn.

... Applicant

C/A Shri O.P. Gupta

Versus

1. Union of India and others, through The General Manager Northern Railway, Baroda House, New Delhi.
2. The Divl. Rly. Manager, Northern Railway, Allahabad.
3. The Electric Foreman, Northern Railway, Aligarh.

... Respondents.

C/R Sri A. Tripathi.

O R D E R (Oral)

Hon'ble Mr. S. Dayal, Member-A.

Sri O.P. Gupta learned counsel for the applicant.
None for the respondents.

2. Misc. Appl. no. 1112 of 1997 has been moved on behalf of the respondents with the prayer that

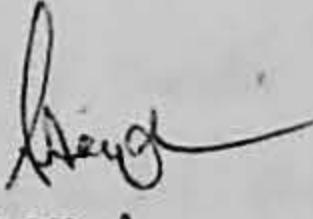
// 2 //

application be dismissed as infructious because the relief claimed by the applicant can not be granted as he has retired on 31.03.96.

3. Learned counsel for the applicant confirms that the applicant had retired on 31.03.96.

4. The relief claimed is setting aside of order of transfer dated 31.08.94 annexed as annexure A-1 to the OA.

5. The relief has become infreuctious as the applicant has retired and, therefore, the application is dismissed as infreutious.


Member-A

/pc/